#### LOK SABHA

#### **UNSTARRED QUESTION NO. 1349**

#### TO BE ANSWERED ON 2.5.2016

#### MONOPOLY RIGHTS OF DISTRIBUTION COMPANIES

#### 1349. SHRI PRABHAKAR REDDY KOTHA:

#### Will the **Minister of PETROLEUM AND NATURAL GAS** be pleased to state:

#### पेट्रोलियम और प्राकृतिक गैस मंत्री

(a) whether the Petroleum and Natural Gas Regulatory Board proposes to end monopoly right of distribution companies with a view to reducing the cost for consumers and if so, the details thereof;

(b) whether the gas distribution companies are seriously opposing this move and have sought declaration of the existing infrastructure as a common carrier and if so, the details thereof; and

(c) the steps being taken by the Government to appease the distribution companies?

## ANSWER पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

### (श्री धर्मेन्द्र प्रधान)

# MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) & (b): Petroleum and Natural Gas Regulatory Board (PNGRB) has webhosted the Public Notices stating its intention to declare a number of existing City Gas Distribution (CGD) Networks as Common Carriers or Contract Carriers in accordance with the provisions of Section 20 (1) of PNGRB Act, 2006 i.e. declaring, laying, building, etc. of common carrier or contract carrier and city or local natural gas distribution network. PNGRB has received various objections/suggestions/views from the stakeholders which are also webhosted on the PNGRB's website on 12.2.2016.

(c): City Gas Distribution entities are authorized by the PNGRB under the relevant provisions of PNGRB Act and regulations made thereunder.

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